## Import of waste petroleum gas for Steel Plants

\*369. SHRI N. K. P. SALVE: Will he Minister of STEEL AND MINES e pleased to state:

- (a) whether waste petroleum gas proposed to be imported for meeting the coking coal shortage for the teel plants; and
- (b) if so, which of the petroleum roducing countries have made such in offer and what is the quantum of sas expected from each of them?

THE MINISTER OF STEEL AND MINES (SHRI BIJU NATNAIK): (a) No, Sir.

(b) Does not arise.

सन्वर सिमिति की सिकारिशों का कार्यान्वयन \*370. श्री लाखन सिंह : डा० भाई महावीर : श्री जगदीश प्रसाद माथुर :

क्या विधि, न्याय श्रौर कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि सच्चर समिति द्वारा की गयी सिफारिशों के कियांवयन में विलम्ब के क्या कारण हैं?

## †[Implementation of the recommendations of the Sachar Committee

\*370. SHRI LAKHAN SINGH: DR. BHAI MAHAVIR: SHRI JAGDISH PRASAD MATHUR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the reasons for the delay in the implementation of the recommendations made by the Sachar Committee?]

विश्वि, न्याय श्रीर कम्पनी कार्य मंत्री (श्री ज्ञान्ति भूषण) : सच्चर समिति की रिपोर्ट, जिसमें 368 मृद्धित पृष्ठ हैं, में, कम्पनी ग्रिधिनियम, 1956 तथा एकाधिकार एवं निवंधितकारी व्यापार प्रथा ग्रिधिनियम, 1969 दोनों से संबंधित ग्रत्यधिक संख्या में सिफारिशों वर्णित हैं। इन सिफारिशों को का का बारिनियत करने के लिए, दोनों ग्रिधिनियमों की बहुत सी धाराओं में कानूनी संशोधन करने हैं। ये सिफारिशे सरकार के परीक्षान्तर्गत है तथा परीक्षा के पूर्ण होने के तुरन्त पश्चात् संसद के समक्ष पथा समय एक संशोधनकारी कानून प्रः स्थापित किये जाने का प्रस्ताव है।

† [THE MINISTER OF LAW. JUS-TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN); The Sachar Committee Report which runs into 368 printed pages, contains a large number of recommendations concerning both the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969. implementation of the recommendations involves legislative amendments to a number of sections of these two Acts. These are now under Government's examination and, as soon as the examination is complete, it is proposed to bring forward an amending legislation before Parliament in due course.1

## Nationalisation of the audit profession

‡\*371. SHRI YOGENRA : SHARMA: SHRI S. KUMARAN: SHRI BHUPESH GUPTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the report which appeared in "Business Standard" dated February 22, 1979 captioned "Top auditors under probe";
- (b) if so, whether Government have a proposal under consideration to nationalise the audit profession to ensure honest and efficient audit; and

t[ ] English Translation.

tPreviously tSarred Question 311 transferred from 13th March, 1979.